

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
COURT-II**

Item 7  
IA No. 1520/23  
2050/23

In  
CP(IB) No. 645/Chd/Pb/2019  
(Admitted)  
Under Section 9, & 60(5) IBC 2016

**In the matter of:-**

Somal Pipes Private Ltd.

.....Petitioner/Operational Creditor

Vs.

Mahajan Steel Furnace Pvt. Ltd.

....Respondent/Corporate Debtor

**Present :**

Mr. G.S.Sarin, PCS for the applicant-suspended Board in both IAs.

Mr. Pulkit Goyal, Advocate for respondent No. 1-Liquidator.

Mr. Harsh Garg, Advocate for the respondent No. 2-PNB.

**IA Nos. 1520/2023 & 2050/2023**

As per order dated 02.08.2023, the petitioner has filed an application IA No. 2050/2023 to place on record order of Hon'ble High Court passed on 28.03.2022 (Page 9). It is stated by learned counsel for the applicant that the said stay is continued and next date of hearing before Hon'ble High Court is 04.10.2023. The same is taken on record and disposed of accordingly. However, it is stated by learned counsel for the Liquidator that in the order dated 28.03.2022, stay has not been extended further. Moreover, it has no bearing upon the liquidation proceedings. Let IA No. 1520/2023 be listed before the Regular bench for arguments on 05.10.2023 high on the board.

In the meantime, interim order to continue till the next date of hearing.

Sd/-

Sd/-

(Umesh Kumar Shukla)  
Member (Technical)

(Harnam Singh Thakur)  
Member (Judicial)

September 4, 2023

*Vriti*